

## RAJYA SABHA

Tuesday, 6th September 1955

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

### ORAL ANSWERS TO QUESTIONS

#### DISPLAY OF FIREWORKS INSIDE THE TAJ MAHAL

\*321. DR. RAGHUBIR SINH: Will the Minister for EDUCATION be pleased to state:

(a) whether any incidents of fireworks being displayed inside the Taj Mahal have come to the notice of the authorities looking after it; and

(b) if so, whether any action has been taken or is proposed to be taken in this respect to avoid recurrence of the same in future?

THE DEPUTY MINISTER FOR EDUCATION (DR. K. L. SHRIMALI):

(a) Yes, Sir.

(b) Yes, Sir.

DR. RAGHUBIR SINH: May I know, Sir, what action has been taken to avoid a recurrence?

DR. K. L. SHRIMALI: We have written to the district authorities to see that such occurrences do not take place.

SHRI R. U. AGNIBHOJ: What was the result of these fireworks on the Taj Mahal?

DR. K. L. SHRIMALI: There has been obviously no damage so far. But it is a very serious thing and we are taking proper action.

DR. W. S. BARLINGAY: What is the motive behind this?

DR. K. L. SHRIMALI: Well, the people on certain festivals go to these places and do these kinds of things. The crowds when they enter in large numbers become unmanageable.

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PANDIT S. S. N. TANKHA: May I know, Sir, whether this display took place outside the building or inside it?

DR. K. L. SHRIMALI: Some have taken place inside the monument also.

#### UNSEATING OF PARLIAMENT MEMBERS BY ELECTION TRIBUNALS

\*322. SHRI M. VALIULLA: Will the Minister for LAW be pleased to state:

(a) the number of Parliament Members so far unseated by Election Tribunals from May 1952;

(b) how many such cases went in appeal to the Supreme Court; and

(c) when those appeals were filed in the Supreme Court and when they were disposed of by that court?

THE MINISTER FOR LAW AND MINORITY AFFAIRS (SHRI C. C. BISWAS): (a) Ten.

(b) and (c). Out of these ten, four went in appeal to the Supreme Court. The particulars of these appeals in the Supreme Court are as follows:—

(i) in petition No. 295 of 1952, the appeal was filed on the 22nd July 1953, and it was dismissed by the Supreme Court on the 15th February 1954;

(ii) in petition No. 35 of 1952, the appeal was filed in May 1954, and it was dismissed by the Supreme Court on the 29th March 1955;

(iii) in petition No. 224 of 1952, the appeal was filed in April 1954, and it was dismissed by the Supreme Court on the 28th September 1954;

(iv) in petitions Nos. 185 and 187 of 1952, against the election of the same Member of Parliament, two appeals were filed one in May and the other in June 1954, and both these appeals are still pending before the Supreme Court.

SHRI M. VALIULLA: Out of these ten cases, how many belong to the Lok Sabha?